File No.: RCD-11001/1/2023-Regulatory-FSSAI-Part (1) [E -9694] Food Safety and Standards Authority of India (A Statutory Authority established under the Food Safety and Standards Act, 2006) Regulatory Compliance Division FDA Bhawan, Kotla Road, New Delhi – 110002 Food Safety Compliance System [FoSCoS – https://foscos.fssai.gov.in]

Dated, July, 2025

## <u>ORDER</u>

Subject: Scrutiny of Annual Returns submitted by FBOs by Concerned Licensing Authorities –reg.

FSSAI, vide order dated 18th December 2020, mandated the filing of Annual Returns for FY 2020-21 onwards exclusively through the online FoSCoS platform. Since then, the submission rate has significantly improved. These returns capture key information, including mandatory production details and currently non-mandatory compliance-related data. To verify the credibility of the information, all Licensing Authorities must scrutinize the Annual Returns submitted by eligible FBOs under their respective jurisdictions. Further, in case of detection of any discrepancies, inconsistencies, or false declarations upon scrutiny, necessary actions shall be initiated as per the provisions of the Food Safety and Standards Act, 2006 and applicable regulations.

2. Further, attention is drawn to FSSAI's Order dated 8th January 2024 (copy enclosed), which introduced the provision in FoSCoS for FBOs to revise/update the already submitted Annual Returns to rectify inadvertent mistakes. All FBOs eligible for filing Annual Return are hereby reminded that submission of accurate and complete information in the Annual Return is mandatory. In cases where any correction or update is required, FBOs are advised to avail the revision/update facility at the earliest as per the timelines and fee structure prescribed in the said order. It is further reiterated that furnishing false or misleading information shall attract penalty under Section 61 of the FSS Act, 2006; therefore, timely correction of errors is essential to avoid penal action.

(Dr. Satyen Kumar Panda)

**Executive Director (Compliance Strategy)** 

To:

- 1. Commissioner of Food Safety of States/UTs
- 2. Directors of all Regional Offices, FSSAI
- 3. Food Business Operators and Food Safety Mitra (FSM)

## Copy to:

- 1. CITO with a request to upload the order on FSSAI Website
- 2. PA to CEO, FSSAI

F. No. 15(31)2020/FoSCoS/RCD/FSSAIpt1-Part(4) (Comp. No. 7909) Food Safety and Standards Authority of India (A Statutory Authority established under the Food Safety & Standards Act, 2006) (Regulatory Compliance Division) FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the git January, 2024

## ORDER

Subject: Introducing the Provision in FoSCoS to file Updated/Revised Annual Return - reg.

Clause 2.1.13 of FSS (Licensing and Registration of Food Businesses) Regulations, 2011 specifies the condition for submission of annual returns by Manufacturers and Importers by 31<sup>st</sup> May of every year for the food business activities being handled by them during the previous financial year. FSSAI vide order dated 18<sup>th</sup> December 2020, has made it mandatory to file the Annual Return for FY 2020-21 onwards through online mode in FoSCoS only. Further, FSSAI vide order dated 10.11.2022, has capped maximum amount of penalty levied due to late filing [Rs. 100 per day] to 5 times the annual license fees.

2. Presently, FBOs [Manufacturers and Importers] are allowed to revise/update the already filed annual returns only till the last date of submission i.e. by 31<sup>st</sup> May. In this connection, with the approval of Food Authority, the **provision to update/revise Annual Return in FoSCoS after 31<sup>st</sup> May has been enabled** to rectify inadvertent mistakes subject to the following conditions and fees:

- i. Compliant FBOs who have filed Annual Return by 31<sup>st</sup> May of following year: Revision of annual return is allowed maximum of two times and the last submitted annual return will be considered as final. The revised filing fee applicable is as follows:
  - a. Revising within Three months i.e. by 31<sup>st</sup> August of following year: One-year license fee + GST
  - Revising beyond Three months i.e. 01<sup>st</sup> September to 31<sup>st</sup> March of following year – Two-year license fee + GST
- ii. FBOs who have filed Annual Return beyond 31<sup>st</sup> May of following year with late fee: Only one time revised/updated filing of annual return is allowed till 31<sup>st</sup> March of the following year, with revised filing fee equal to Two year license fee + GST
- iii. Revised filing of Annual return is not allowed for the original annual returns filed beyond 31<sup>st</sup> March of the following year. For ex. if an FBO files delayed annual return [first time] for FY2022-23 on 01<sup>st</sup> April, 2024 [for which due date was 31<sup>st</sup> May, 2023], in such cases, FBOs are not allowed to file revised return.

4. The provision for filing of updated/revised return will come into effect from 06.01.2024 for Annual Returns of FY 2022-23 for which last date of submission of original return was  $31^{st}$  May 2023 [and extended till  $30^{th}$  June 2023 vide order dated 09.06.2023].

This issues with the approval of the Competent Authority.

(Inoshi Sharma)

Executive Director (CS) Email: ed-office@fssai.gov.in

To:

- 1. All Food Business Operators, Associations, Food Safety Mitra, and other stakeholders.
- 2. Commissioners of Food Safety of all States/UTs
- 3. Directors of all Regional Offices, FSSAI
- 4. CTO, FSSAI with a request for uploading on the FSSAI website

Copy for information to:

1. PPS to Chairperson, FSSAI

- 2. PS to CEO, FSSAI.
- 3. All Divisional Heads, FSSAI.